

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH: :MUMBAI

ORIGINAL APPLICATION NO. 539/2001

THURSDAY, THE 16TH DAY OF AUGUST, 2001

CORAM: SHRI JUSTICE ASHOK AGARWAL. CHAIRMAN
SHRI G.C. SRIVASTAVA. MEMBER (A)

1. All India Scheduled Caste/
Scheduled Tribe Employees Welfare
Association, New Delhi,
Registration NO.S-13358/3/83,
District Telecom Branch, Amaavati,
through its Branch Secretary
Nilkanth Bajirao Mate,
working as Offg. S.D.E. Telecom,
aged about 50years, Gangotri Nagar,
Near Tapovan Gate, New Bye-pas Road,
Camp Amaravati.
2. Pratap, S/o Narayanrao Sahare,
aged about 50 years, working as
Officiating Sub-Divisional Engineer,
Telecom, Karnja, District Wardha. . . Applicants

By Advocate Shri M.M. Sudhame.

Versus,

1. The Union of India through
its Secretary, Department of Telecom,
Sanchar Bhavan, New Delhi.
2. Member Personnel, Telecom Board,
Department of Telecom,
Govt. of India,
Sanchar Bhavan, New Delhi.
3. Dy. Director General (STG) Section,
Department of Telecom, Sanchar Bhavan,
New Delhi.
4. Chief General Manager,
Telecom, Fountain Telecom Building,
Mumbai. . . Respondents



ORDER (ORAL)

Shri Justice Ashok Agarwal. .. Chairman

The applicants, who are All India P & T Scheduled Caste/Scheduled Tribe Employes Welfare Association have instituted the present OA seeking to impugne the All India eligibility list of JTOs for promotion to TES Group "B" for the year 1999-2000 and 2000-2001. The same is a provisional list and objections to that have been invited by the communication of 14th May, 2001 at Annexure A1. Applicants have accordingly submitted their objections on 13th June, 2001 at Annexure-IV. No decisions thereon have so far been taken. In the circumstances, we find that the interest of justice will be duly met by disposing of the present OA at the admission stage itself even without issue of notices with a direction to the respondents to take a decision on the aforesaid objections at Annexure A-IV and communicate the decision to the applicants and only thereafter proceed to publish the final list. Till this is done, the respondents are restrained from reverting the candidates, who have already been promoted based on the earlier list



published on 3rd January, 2000. The present OA is disposed of with the aforesaid direction. No costs.

Cecorach
(G.C. SRIVASTAVA)

MEMBER (A)

Agarwal
(ASHOK AGARWAL)

CHAIRMAN

dt. 16/8/01
order/Judgement despatched
to Applicant/Respondent(s)
on 16/9/01

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